

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10695/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No.34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

PETITIONER(S)

VERSUS

THE STATE OF U.P.

RESPONDENT(S)

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 19-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Bharti Tyagi, AOR

Mr. Tarun Bhati, Adv.

Mr. Vikash Kumar, Adv.

Ms. Harshita J Singh, Adv.

For Respondent(s) :

Mrs. Rachna Gupta, AOR

Mr. Shaurya Krishna, Adv.

Mr. Anil Kumar Sinha, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Let an application for impleading the victim be filed within one week.

2. List on 28.10.2025.

(D. NAVEEN)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)